

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Contempt Case(AT) No. 17 of 2020
In
Company Appeal(AT) No. 104 of 2019

IN THE MATTER OF:

Mr. Bharat P. Raut & Ors. ...Petitioners

Vs

M/s Madhu Sillica Pvt. Ltd. & Ors.Respondents

Present:

**For Petitioners: Mr. Aaditya A. Pande and Mr. Rahul Chitnis,
Advocates**

**For Respondents: Mr. Jaimin Dave and Mr. Vardhan Gupta,
Advocates for Respondent No. 1 to 10.**

O R D E R
(Through Virtual Mode)

25.11.2020 Mr. Jaimin Dave, Learned Counsel appears for Respondent Nos. 1 to 10 and prays for time to file Reply/Response of Respondent Nos. 1 to 10 and accordingly he is granted two weeks' time from today to file the same. The Office of the Registry is directed to receive the same.

The Registry is directed to List the matter on **14th December, 2020** and place the matter before Hon'ble appropriate Three Member Bench.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Gvr